

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 204 of 2017 &
IA No. 1308 of 2018**

Dated : 4th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

M/s. Essar Power (MP) Ltd

.... Appellant(s)

Vs.

**Madhya Pradesh Electricity Regulatory Commission
& Anr.**

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. Alok Shankar
Mr. Mahip Singh

Counsel for the Respondent(s)

: Ms. Ritika Singhal
Mr. Parinay Deepshah
Ms. Surabhi Pandey
Mr. Nitin Gaur for R-1

Ms. Anuradha Mishra for R-2

ORDER

Issue notice on IA No. 1308 of 2018, returnable on 13-11-2018. Dasti, in addition, is permitted.

Learned counsel for the Appellant seeks three weeks' time to file rejoinder to the reply in main appeal. Time is granted. He may file the rejoinder on or before 25-10-2018 with advance copy to the other side.

List the matter on **13-11-2018**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**